

## HIGH COURT OF DELHI: NEW DELHI

### NOTIFICATION

No. 66/Rules/DHC

Dated: 02.09.2025

In exercise of the powers conferred by Section 7 of the Delhi High Court Act, 1966 (Act 26 of 1966) and all other powers enabling it in this behalf, the High Court of Delhi, hereby makes the following amendments in Chapter 1 of Volume V of Delhi High Court Rules & Orders :-

### AMENDMENT

THE FOLLOWING SHALL BE INSERTED AS NEW PART G AFTER THE EXISTING PART F OF CHAPTER 1 OF VOLUME V OF DELHI HIGH COURT RULES & ORDERS :-

1. Constitution of Panel of Commissioners.—
  - i. The Chief Justice shall constitute a Committee for empanelment of Commissioners.
  - ii. The Committee shall determine the procedure for inviting applications for empanelment of Commissioners.
  - iii. As directed by the Committee, the Registrar General shall on behalf of the Delhi High Court invite applications or adopt the procedure as directed by the Committee for empanelment of Commissioners (“**Commissioners Panel**”).
  - iv. The eligibility of persons seeking empanelment shall be determined by the Committee. The Committee may consider having separate panels for different kinds of commissions such as for recording evidence, preparing inventory of goods etc.
  - v. The notice inviting applications shall be uploaded on the official website of the Delhi High Court; the official websites of all District Courts; the official websites of Delhi High Court Bar Association and of Bar Associations of all Judicial District Courts of Delhi; and notice boards of above Bar Associations.
  - vi. The Committee may also invite applications from persons having other relevant professional expertise in accounting, architecture, fine arts, engineering, information technology, medicine, valuation, and other professional domains.
  - vii. The recommendation of the Committee for empanelment of the Commissioners shall be placed for approval of the Chief Justice.
2. The Committee may, in its discretion, recommend addition or deletion of names from the Commissioners Panel. Such recommendation shall similarly be placed for approval of the Chief Justice.
3. The Commissioners Panel shall remain in effect for a period of two calendar years from the date of its issue. A list of the names on the Commissioners Panel, which shall also specify the period of professional experience of the person so

empanelled and the area of expertise, if any, shall be circulated to all benches of the Delhi High Court.

4. The panel will be made available to all the Courts, for consideration while appointing Commissioners, if they consider it appropriate to appoint a person from the panel. However, the appointment of Commissioners, being a judicial function, the Court may appoint such person as it considers appropriate for the purposes of the proposed commission.
5. Where a complaint is received by the Delhi High Court against a person on the panel of Commissioners, the same shall be dealt with by the Committee whereupon the Committee shall make its recommendation to the Chief Justice.
6. Notwithstanding the above, the Chief Justice may remove the name of any Commissioner from the Commissioners Panel.

**NOTE:** THIS AMENDMENT SHALL COME INTO FORCE FROM THE DATE OF ITS PUBLICATION IN THE GAZETTE.

BY ORDER OF THE COURT

Sd/-

**(ARUN BHARDWAJ)**  
**REGISTRAR GENERAL**